

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CHAHAL PARIVAHAN PVT. LTD.

RELEVANT PARTICULARS	
1.	Name of corporate debtor Chahal Parivahan Pvt. Ltd.
2.	Date of incorporation of corporate debtor 06.01.2017
3.	Authority under which corporate debtor is incorporated / registered ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U60220DL2017PTC310266
5.	Address of the registered office and principal office (if any) of corporate debtor House No.-5, Shop No.-1, Block B-5 Model Town City Delhi-110009.
6.	Insolvency commencement date in respect of corporate debtor 12 th February, 2020 (Please refer to Note 1)
7.	Estimated date of closure of insolvency resolution process 10 th August, 2020 (180 days from the CIRP commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Nitin Jain Reg. No.: IBBI/PA-001/IP-P-01562/2019 - 2020/12462
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: E-337, Ground Floor, Greater Kailash-I, New Delhi, National Capital Territory of Delhi-110048. E-mail: nitinjain@ichinencapitalservices.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: E-10A, Kailash Colony, Greater Kailash, New Delhi-110048. E-mail: nitinjain@aaaainsolvency.com chahal.parivahan@aaaainsolvency.com
11.	Last date for submission of claims 3 rd April, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: https://www.ibbi.gov.in/home/downloads

Note 1: The corporate insolvency resolution process commenced on 12.02.2020. However, the IRP appointed resigned on 15.02.2020. The Honorable National Company Law Tribunal appointed Mr. Nitin Jain as the IRP in the matter of M/s Chahal Parivahan Pvt. Ltd. vide order dated 18.03.2020. The order was uploaded on the NCLT website on 20.03.2020.

Notice is hereby given that National Company Law Tribunal has ordered commencement of a corporate insolvency resolution process of M/s Chahal Parivahan Pvt. Ltd. on 12.02.2020.

The creditors of M/s Chahal Parivahan Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 03rd April, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



Nitin Jain

IBBI Reg. No. IBBI/IPA-001/IP-P-01562/2019-2020/12462

Interim Resolution Professional in the matter of

M/s Chahal Parivahan Pvt. Ltd.

Date: 20th March, 2020

Place: New Delhi